

Fishermen has been approved in 1986-87 with the objective to provide welfare facilities such as housing, drinking water, community hall/workshed and credit society in 62 model fishermen villages covering 16 states all over the country. The cost of providing the above facilities for one model fishermen village is Rs. 12,82,400 which is equally shared between Central and State Governments. The scheme has been implemented in Assam, Andhra Pradesh, Gujarat, Goa, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Manipur, Orissa, Tamil Nadu, Uttar Pradesh and West Bengal during 1986-87 and 1987-88.

(d) and (e). Under Group Accident Insurance scheme during 1985-86, 1986-87 and 1987-88, 3.02, 5.63 and 6.48 lakh fishermen respectively have been insured. Under National Welfare Fund for Fishermen sanction has been issued for development of 2 fishermen villages during 1986-87 and 28 fishermen villages during 1987-88 to provide welfare facilities to a total of 2259 fishermen families in the states of Andhra Pradesh, Assam, Gujarat, Goa, Jammu and Kashmir, Kerala, Karnataka, Madhya Pradesh, Manipur, Orissa, Tamil Nadu, Utrar Pradesh and West Bengal.

Composition of Task Force on Dryland Farming

6583. SHRI P.A. ANTONY : Will the Minister of AGRICULTURE be pleased to state ;

(a) whether the Task Force set up to work out details of increasing the productivity on dryland farming has started functioning;

(b) if so, the composition of the Task Force and whether agricultural experts from Kerala, a rice producing State, are also included in this Task Force; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) No, Sir. No Task Force has been set up.

(b) and (c). Do not arise,

Exploitation of Minerals

6584. SHRI BIMALKANTI GHOSH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there is a programme to exploit maximum quantity of minerals from different areas in the country;

(b) if so, whether any qualitative and quantitative analysis of the mineral deposits has been made; and

(c) if so, the findings thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRI RAMANAND YADAV) : (a) Minerals which are the major resource for industrial and economic development of the country are finite and non-renewable. The aim therefore is to make optimal use of the available mineral resources through scientific methods of mining.

(b) and (c). Exploration and assessment of the mineral reserves is a continuous process. Based on the data generated by the Geological Survey of India, State Directorates of Mining and Geology, Mineral Exploration Corporation Limited and various public sector and private mining organisations, a national inventory of minerals which includes, information on location of mineral deposits, the physical and chemical characteristics of ore samples and the extent of reserves is being maintained and updated by Indian Bureau of Mines, Nagpur. This information is made available to entrepreneurs at nominal rate of Rs. 500 per mineral per district.

Allotment of stalls in Chittaranjan Park to Displaced Persons

6585. SHRI DEBI GHOSAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether applications of eligible displaced persons from erstwhile East Pakistan have been scrutinised for allotment of stalls in Market Nos. 1 and 2, Chittaranjan Park, New Delhi;

(b) if so, whether stalls are proposed to be constructed by Government and allotted

to eligible applicants or construction of stalls will be done by the allottees themselves; and

(c) whether any time limit will be given to the allottees in cases stalls are to be got constructed by the allottees themselves as per the plans approved by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) The total number of such applications is 96 79 cases were found eligible for allotment and 17 cases were rejected. The Association of displaced persons has made a request that they would like to furnish additional evidence regarding the eligibility of 17 cases. They have been asked to furnish such evidence immediately for further scrutiny.

(b) In view of the above, at this stage it is not possible to say whether construction will be undertaken by the Government or the applicants may be asked to undertake construction of stalls upon allotment.

(c) Does not arise.

Circular Railway Project for Hyderabad

6586. SARI BHATTAM SRIRAMAMURTY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the circular railway project proposed by Andhra Government for Hyderabad is estimated to cost Rs. 400 crores;

(b) the cost of the project agreed to be shared by the State and Central Government; and

(c) whether Government have since cleared the project; if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) The rough cost of the proposal for a BG Circular Railway in Hyderabad as recommended by a Sub-committee constituted by the State Government of Andhra Pradesh, is Rs. 262 crores at 1986 price level.

(b) No, Sir. The State Government had, however, earlier agreed to share 25

per cent cost of the Project as recommended in the techno-economic feasibility study report of South Central Railway.

(c) No, Sir. The recommendations made by the sub-committee set up by the State Government were not considered feasible as the same had envisaged utilisation of the existing railway lines for running of suburban services.

Import of Rapeseed Oil

6587. DR. B.L. SHAILESH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the State Trading Corporation of India is importing 30,000 tonnes of rapeseed oil;

(b) if so, the name of the country of import and the estimated foreign exchange involved;

(c) whether there are any arrangements for processing and refining of the rapeseed oil, if so, the details thereof; and

(d) the manner in which the rapeseed oil and the solvent extraction is expected to be disposed of ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) and (b). During the period April 1987—February 1988 State Trading Corporation imported about 2.84 lakh tonnes of rapeseed oil from Canada, Netherlands, France, Sweden, Italy, Federal Republic of Germany etc. with an estimated foreign exchange of Rs. 128.98 crores.

(c) Sufficient capacity existed for processing/refining of rapeseed oil. Refining is entrusted by STC to Central and State Government Undertakings and Cooperative Sector Units. If the available capacity from these units is not found sufficient private refiners are also allowed to undertake refining of crude rapeseed oil on a need-based basis.

(d) The refined rapeseed oil is supplied through public distribution system. Extraction is not produced during refining.